

राष्ट्रीय हरित अधिकरण/ National Green Tribunal
प्रधानन्यायपीठ/ Principal Bench
फरीदकोट हाउस, कॉपरनिकस मार्ग/ Faridkot House, Copernicus Marg

NGT/PB/16/Circular/Admn./2014/180

13 March, 2019

It is proposed to fill up the under mentioned post, on the same becoming vacant, in the National Green Tribunal at its Principal Bench at New Delhi, purely on deputation basis:

S. No.	Name of Post	No. of post	Level in Pay Matrix
1.	Registrar , Principal Bench (New Delhi)	1	Level 13 (Rs. 123100- Rs. 215900/-)

Education & Other Qualifications:

S. No.	Name of the Post	Education and Other Qualifications
1.	Registrar	In case of Deputation:- Officers possessing Bachelor's Degree in law from a recognized University and holding : (a) Analogous post on regular basis in Central Government or State Government or Courts or Tribunals; or (b) Post in Central Government or State Government or Courts or Tribunals with 5 (five) years regular service in pre-revised Pay Band (Rs. 15600-39100) with Grade Pay- Rs. 7600/- i.e. Level-12 in the Pay Matrix; or (c) Post in Central Government or State Government or Courts or Tribunals, with 10 (Ten) years regular service in pre-revised Pay Band – 3 (Rs. 15600-39100) with Grade Pay- Rs. 6600/- i.e. Level-11 in the Pay Matrix.

1. The details of the post along with eligibility criteria required are also available on Tribunal's website i.e. www.greentribunal.gov.in and Ministry of Environment & Forests' website www.moef.nic.in. The appointment will be made on deputation basis. The appointment of the officials on deputation will be regulated as per OM No. 6/8/2009-Estt (Pay II) dated 17.06.2010 issued by Department of Personnel and

Training, as amended from time to time. The age of the applicant should not be more than 56 years on the closing date of the application.

2. NGT reserves its right to withdraw the above mentioned post any time without assigning any reason.

3. The application on the prescribed proforma (enclosed), complete in all respects, accompanied by photocopies of ACR's of the last 5 years, Vigilance Clearance Certificate & Integrity Certificate etc. addressed to the "Registrar, National Green Tribunal, Principal Bench, Faridkot House, Copernicus Marg, New Delhi-110001 through proper channel on or before 30.03.2019.

Pritam
13.3.19

(Dr. Sukhda Pritam)
Deputy Registrar (Judicial)
National Green Tribunal.

Copy to:

1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Judicial & Expert Members
3. All Ministries/ Departments of the Government of India.
4. Registrars of Hon'ble Supreme Court and All the High Courts.
5. Registrars of all Tribunals.
6. Chief Secretaries of all States
7. Office of Controller General of Accounts/ Controller General of Defence Accounts/ Comptroller & Auditor General of India.
8. Ministry of Environment, Forests & Climate Change (with request to upload it on the website of MoEF & CC and forward it to Department of Personnel and Training for display on website of DoPT)
9. All the Zonal Benches of NGT at Chennai, Bhopal, Pune and Kolkata (with a request that this notice may be circulated in all the District Courts of Adjoining Districts and all other Central Govt. Officers located at Chennai, Pune, Bhopal and Kolkata).
10. All the Tribunals in the NCR
11. All the District Courts in the NGR
12. Website and Notice Board of NGT

11. Professional Qualification:

Exam Passed	Board/ University	Years of Passing	Subjects	Division	Percentage

12. Experience:

Post held	From	To	Scale of Pay/ consolidate pay	Ministry/Department	Subject handled (in brief)

13 Any Other Information
(Please attach
separate sheet, if
required)

.....
.....
.....

DECLARATION

I solemnly do hereby affirm and declare that the information given above is true and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect or ineligibility being detected before or after the interview/ selection/ engagement, my candidature may be treated as cancelled and, I shall be liable for any action as the Tribunal may deem fit and proper.

(Signature)

Date:.....

Place:.....

Recommendation of Competent Authority

- (i) The service particulars furnished by the applicant are verified from service record and are found to be correct, attested copies of ACRs for the last five years are annexed herewith.
- (ii) There is no vigilance case pending or contemplated against the officer. No departmental proceeding, enquiry is pending or contemplated against the staff/officer. No major or minor penalty is imposed in the last 10 (ten) years. (In case penalty is imposed, please specify)
- (iii) If the Officer is selected he/she will be relieved within 15 (Fifteen) days of receipt of offer.

(Signature of the Competent Authority)
Head of the Department/Organisation